HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 37904 OF 2022

Between:

1. Dasari Bhaskar, S/o. Narsimha,
Aged: 28 years, Occ: Agriculture,
R/o. H.No.17-291/1, SirlaHilla, Meerpet,
BalapurMandal, R.R. District

2. Dasari Narsimha, S/O.D. Balaiah,
Age 60 years, Occ: Agriculture,
R/o. H.No.17-291/1, SirlaHilla, Meerpet,
BalapurMandal, R.R. District

3. Dasari Babu S/o. D. Balaiah,
Age 51 years, Occ: Agricutlure,
R/o.H.No.1-114, Meerpet,
BalapurMandal, Ranga Reddy District.

4. DasariPochaiah, S/o.DasariBalaiah,
Age 46 years, Occ: Agriculture,
R/o.H.No.1-137, Meerpet,
BalapurMandal, Ranga Reddy District.

5. Dasari Manemma, W/o.D.Sammaiah,
Age 45 years, Occ: Agriculture,
R/o.H.No.1-134, Meerpet,
BalapurMandal, Ranga Reddy District.

6. Dasari Swarupa, W/o.D.Jangaiah,
Age 43 years, Occ: Agriculture,
R/o.1-133, Meerpet,
BalapurMandal, Ranga Reddy District.

7. Dasaru Puttamma, W/o.D.Shankaraiah,
Age 63 years, Occ: Agriculgure,
R/o.H.No.1-141, Meerpet,
BalapurMandal, Ranga Reddy District.

8. Dasari Jangaiah, S/o.DasariAdivaiah,
Age 40 years, Occ: Agricuture
R/c.1-139, Meerpet,
BalapurMandal, Ranga Reddy District.

9. Dasari Narsimha S/o.D.Pochaiah,
Age 51 years, Occ: Agriculture,
R/o.H.No.1-125/1, Meerpet,
BalapurMandal, Ranga Reddy District.

10. Dasari Balraj, S/o. Yellaiah,
Aged: 47 years, Occ: Agriculture,
R/o. H.No.1-136, Meerpet,
BalapurMandal, R.R. District

11. Dasari Sudhakar, S/o. Pentaiah,
Aged: 40 years, Occ: Agriculture,
R/o. H.No.1-135, Meerpet,
BalapurMandal, R.R. District.

12. Dasari Sammaiah, S/o.D.Pochaiah,
Age 46 years, Occ: Agriculture,
R/o.H.No.1-109, Meerpet,
BalapurMandal, R.R. District.

13. Dasari Balvanth, S/o.Yellaiah,
Age 40 years, Occ: Agriculture
R/o.H.No.1-137, Meerpet,
BalapurMandal, R.R. District.

14. Chitran Ramulu, S/o.Muthaiah,
Age 76 years, Occ: Agriculture,
R/o.H.No.1-137, Meerpet,
BalapurMandal, R.R. District.

15. Bommani Narsimha, S/o.B. Jangaiah,
Age 74 years, Occ: agriculture,
R/o.H.No.1-100, Meerpet,
BalapurMandal, R.R. District.

16. Bommani Tulasaiah, S/o.B.Pochaiah,
Age 53 years, Occ: Agriculture,
R/o.H.No.2-8, Meerpet,
BalapurMandal, R.R. District.

17. Bommani Narsamma, W/o.B.Yadaiah,
Age 49 years, Occ: Agriculture,
R/o.H.No.2-1, Meerpet,
BalapurMandal, R.R. District.

18. Bommani Jagan, S/.o.Pochaiah,
Age 47 years, Occ: Agriculture,
H.No.1-97, Meerpet,
BalapurMandal, R.R. District.

19. Bommani Babamma, W/o.Yadaiah,
Age 58 years, occ: Agricuture,
R/o.1-104, Meerpet,
BalapurMandal, R.R. District.

20. Bommani Laxmamma, W/o.B. Shankaraiah,
Age 60 years, Occ: Agriculture,
R/o.H.No.1-102, Meerpet,
BalapurMandal, R.R. District. ... Petitioners

AND

1. The State of Telangana,
Rep. by its Principal Secretary,
General Administration Department,
Secretariat Buildings, Hyderabad.

2. The Hon'ble Lokayukta for the State of Telangana,
Rep. by its Registrar,
H.No.5-4-49, Basheerbag, Hyderabad.

3. The District Collector,
Ranga Reddy District.

4. The Tahsildar,
BalapurMandal, Ranga Reddy District

5. The Rickshaw Pullers and Daily Waged Workers Association,
Rep. by its President N. Mysaiah,
Rep. by GPA Holder S.SreeHarsha, S/o. Tulai Das,
Aged: 37 years, Occ: Business,
R/o. 17-1-388/8/1, Laxminagar, Saidabad Colony,
Hyderabad

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an Order, Direction or Writ, more particularly a Writ of Certiorari calling for all the connected records including the impugned Order Dt.02.09.2020 and the Consequential Order Dt.21.09.2020 impugned Order Dt.21.09.2020 issued by the Respondent no.2 in favour of the Respondent No.5 in respect of the land admeasuring Ac 6-00 gts in Sy. No.46 of Meerpet Village, Balapur Mandal, R.R. District and quash the impugned Order Dt.02.09.2020 and the consequential order Dt.21.09.2020 same as illegal, improper, unjust, arbitrary, contrary to law and the Judgments of this Hon'ble Court.

(Prayer is amended as per Court Order dated 18.04.2023 vide I.A.No.4 of 2022 in W.P.No.37904 of 2022).

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned Order Dt.21.09.2020 issued by the respondent no.2 in favour of the respondent no.5, pending disposal of the above writ petition.

Counsel for the Petitioners: SRI V. YADU KRISHNA SAINATH

Counsel for the Respondent No.1: SRI KATRAVATH SHANKAR,
AGP REPRESENTING SRI VEERASWAMY GADDAM,
GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent Nos.3 & 4: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE

Counsel for the Respondent No.5: Ms. B. RACHANA REDDY,
SENIOR COUNSEL REPRESENTING SRI MOHD. BASEER RIYAZ

The Court made the following: ORDER

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.37904 of 2022

ORDER: *(Per Hon'ble The Acting Chief Justice)*

Sri V. Yadu Krishna Sainath, learned counsel for the petitioners; Sri Katravath Shankar, learned Assistant Government Pleader representing Sri Veeraswamy Gaddam, learned Government Pleader for General Administration Department, for respondent No.1; Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue Department, for respondent Nos.3 and 4 and Ms. B. Rachana Reddy, learned Senior Counsel representing Sri Mohd Baseer Riyaz learned counsel for respondent No.5.

2. With consent finally heard.

3. During the course of hearing, learned counsel for the parties have jointly agreed that this petition may be disposed of in terms of order passed by the learned Single Judge of this Court in W.P.Nos.5801 and 37820 of 2022, dated 31.12.2024. It is agreed that in view of the aforesaid common order, the impugned order of Lokayukta, dated 21.09.2020 may be set aside and the parties may be directed to proceed in accordance with the directions

passed by the learned Single Judge in the aforesaid common order.

4. In view of the consensus arrived at, the impugned order of the Lokayukta, dated 21.09.2020 is **set aside** and parties shall be governed by the aforesaid common order passed by the learned Single Judge.

5. With the above and without expressing any views on the merits of the matter, this Writ Petition is **disposed of**. There shall be no order as to costs. Miscellaneous applications, if any, pending shall stand closed.

SD/-K.AMMAJI
DEPUTY REGISTRAR

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SECTION OFFICER

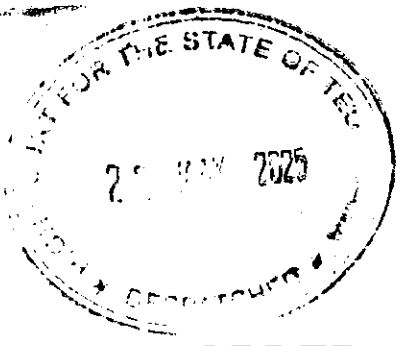
To,

1. The Principal Secretary, General Administration Department, State of Telangana, Secretariat Buildings, Hyderabad
2. The Registrar, Hon'ble Lokayukta for the State of Telangana, H.No.5-4-49, Basheerbag, Hyderabad
3. The District Collector, Ranga Reddy District
4. The Tahsildar, BalapurMandal, Ranga Reddy District
5. One CC to SRI V. YADU KRISHNA SAINATH, Advocate [OPUC]
6. Two CCs to SRI VEERASWAMY GADDAM, GP for General Administration, High Court for the State of Telangana at Hyderabad. [OUT]
7. Two CCs to SRI MURALIDHAR REDDY KATRAM, GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
8. One CC to SRI MOHD. BASEER RIYAZ, Advocate [OPUC]
9. Two CD Copies

MP
LS

HIGH COURT

DATED:21/04/2025



ORDER

WP.No.37904 of 2022

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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